



\$~37

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 31.07.2026*

CNR No. DLHC010193192026

+ **CRL.M.C. 3385/2026**

MUKESH SINGH BISHT & ORS.Petitioners

Through: Mr. Rajeev Kr. Sharma, Advocate.

versus

THE STATE NCT OF DELHI & ANR.Respondents

Through: Mr. Amit Ahlawat, APP for State
with W/SI Rachna, PS Burari and ASI
Kushal Pal Singh.

Mr. Vaibhav Bhardwaj, Advocate for
R-2 (*through videoconferencing*) with
R-2 in person.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioners seek quashing of FIR No. 261/2022 of PS Burari for offence under Section 498A/406/34 IPC on the ground that complainant *de facto* (*respondent no.2*) has settled the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.



3. The respondent no.2 is present in court today and is identified by IO/ASI Kushal Pal. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. Two children namely Rishav Singh (son) and Nishtha Bisht (daughter) were born from wedlock of petitioner no.1 and respondent no.2. The son Rishav Singh is residing with petitioner no.1 and daughter Nishtha Bisht is residing with respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 261/2022 of PS Burari for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

JULY 31, 2026_{/ry}